

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 3

IA 861/2023 in C.P. (IB)/1(MB)2016

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **ICICI BANK LIMITED**
Vs.
M/S INNOVENTIVE INDUSTRIES LTD

Appearance (via video-conference):

For the Applicant: Ms. Shrishti Agnihotri, Mr. Mustafa
Kachwala, Ms. Ketki Pansare i/b Kachwala
Misar & Co., Advocates

Section 60(5) u/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 861/2023

The matter is taken up through Virtual Hearing (VC). Counsel for the Applicant is present. The limited prayer in this Interlocutory Application is for placing on record 21st Progress Report which is required under Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 r/w Section 60(5) of the Insolvency and Bankruptcy Code, 2016. The said Progress Report of the Liquidator is taken on record. No order is called for. The Interlocutory Application bearing IA No. 861 of 2023, is allowed and disposed of.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

H. V. SUBBA RAO
Member (Judicial)